

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 5513/2020

(Arising out of impugned final judgment and order dated 22-01-2020 in SA No. 1251/1999 passed by the High Court Of Judicature At Allahabad)

RAMESH CHAND

Petitioner(s)

VERSUS

SANT RAM & ANR.

Respondent(s)

(IA No. 45823/2020 - EXEMPTION FROM FILING O.T.  
IA No. 45822/2020 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 27-02-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA  
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. K.K.L.Gautam, Adv.  
Ms. Vaishali Nariyala, Adv.  
Mr. Manoj Sharma, Adv.  
Mr. Madan Lal Sagar, Adv.  
Mr. Rajbeer, Adv.  
Mr. Sanjeev Malhotra, AOR

For Respondent(s) Mr. K B Upadhyay, Adv.  
Mr. Shailesh Tiwari, Adv.  
Mr. S D Mishra, Adv.  
Mr. Raja Ram Tripathi, Adv.  
Ms. Pinki Tiwari, Adv.  
Ms. Kalpana, Adv.  
Mr. S. R. Setia, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

List on 18.07.2024.

In the meantime, the parties are directed to maintain status quo, as it exists today.

(KAVITA PAHUJA)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)